

him. So, if the Home Minister does not come by 5 o'clock, whatever information the Government has got can be given to the House. Therefore, this matter will be taken up at 5 o'clock.

*The House now stands adjourned for lunch till 2.25 p.m.*

13.26 hrs.

*The Lok Sabha then adjourned for Lunch till Twenty Five Minutes past Fourteen of the Clock.*

14.30 hrs.

*Lok Sabha reassembled after Lunch at Thirty Minutes past Fourteen of the Clock.*

(Mr. Deputy Speaker in the Chair)

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, some friends and a political party have held a demonstration outside Parliament House today. I had raised a matter regarding the matter in which Shri Mulayam Singh Yadav and his party cultivists had conspired to murder Kumari Mayawati who was staying in the Lucknow guest House. At the time when the recommendations of Ramesh Chandra Committee were out, you had given a ruling on it that the recommendations of the Ramesh Chandra Committee will be laid on the floor of the House. It is said in the report that an investigation by the CBI and CID should be got conducted. The CID has conducted investigation of the report and found Shri Mulayam Yadav and Beni Prasad Yadav guilty in criminal conspiracy and preparing forged documents. Charge sheets have been filed in the court. Not only this they approached High Court to get it quashed. The court cancelled the appeal. High Court directed them to be present in the court but they are not appearing. Regarding Ramesh Chandra Committee report, the Prime Minister has said in Lucknow that such report has no value.

Sir, I would like to say that one Sukhram already exists and now another Sukhram is being created. This is not proper to manipulate corruption and criminals.

Sir, lakhs of people have held demonstration and a notice was also given. My submission is that a report may be presented and action taken on it.

14.31 hrs.

### ELECTIONS TO COMMITTEES

[English]

MR. DEPUTY-SPEAKER : Now, we take up Motions for Elections to Committees.

(Interruptions)

MR. DEPUTY-SPEAKER : Sit down, please. I am on item No. 9 now.

### CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : Sir, on behalf of Shri Mulayam Singh Yadav, I beg to move :

"That in pursuance of Section 12 (1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 12 (1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to other provisions of the said Act."

*The motion was adopted*

14.33 hrs.

### GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : Sir, on behalf of Shri S.R. Bommai, I beg to move :

"That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (3) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as Members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (3) of rule 15 of the Rules and Regulations of the Indian School of Mines,